

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

36

C.P No. 07/(MAH)/2016
C.A No. 116/2016

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 06.11.2017

NAME OF THE PARTIES: HSBC Daisy Investments (Mauritius) Ltd.
V/s.
Reliance Infratel Limited & Ors.

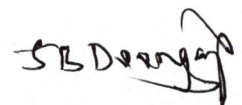
SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
--------	------	-------------	-----------

Ms. Alpana Ghone - Counsel
a/a Deepak Deshmukh - Advocate.
i/b. Naik Naik & Co.
for Respondent Nos. 1 to 3



Mr. Rohan Rajadhyaksha
a/w Ms. Sherna Doongaji
i/b A Z B Partners
Original
For the Petitioners/Applicants



ORDER

CA 116/2016 in CP 07/397-398/NCLT/MB/MAH/2016

For the parties have reported that issue in relation to CA 116/2016 being rendered
infructuous, the same is hereby dismissed as infructuous.

At request of the Petitioner Counsel, time for filing rejoinder is extended by three
weeks hereof. CP 07/2016 is hereby posted for hearing on 8.12.2017.

Sd/-

V. NALLASENAPATHY
Member(Technical)

Sd/-

B. S. V. PRAKASH KUMAR
Member (Judicial)